

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/394/2020

This the 24th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Mohd Shafi Khan

.....Applicant

(Advocate:- Mr. S R Khawar-Not Present)

Versus

1. State of J&K and ors

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.62/394/2020) arises out of SWP No. 1112/2007, wherein relief is claimed against Border Security Force (B.S.F.). This Tribunal does not have jurisdiction in respect of the employees of Border Security Force (B.S.F.). The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**